

Central Administrative Tribunal
Principal Bench

(2)

O.A. No. 3031/2002

New Delhi this the 21st day of November, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

1. All India Postal Employee Union,
Postmen & Group-D,
Represented by its General Secretary
Mr. Des Raj Sharma,
17/3-D, Type-III, P&T Quarters,
Kali Bari Marg, New Delhi.

2. Ishwar Singh Dabas, Postman,
Onkar Nagar Post Office,
Delhi-35.

-Applicants

(By Advocate: Shri Shabu Sreedharan)

Versus

1. Union of India,
Rep. by the Secretary,
Department of Posts,
Ministry of Communication,
New Delhi.

2. The Director General of Posts,
Department of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-1.

-Respondents

ORDER (Oral)

Hon'ble Shri Justice V.S. Aggarwal, Chairman

The grievance of the applicants in this regard is confined to the controversy as to if the applicants are entitled to the benefit of the revised pay scale from 1.1.1996 or from 10.10.1997. In support of his claim, the learned counsel relies upon the decision of the Delhi High Court in the case of Lal Bahadur Singh and others Vs. Union of India in Civil Writ Petition No.4060/1998 decided on 26.5.2000.

2. With respect to the said grievance, applicant No.1 has submitted a representation dated

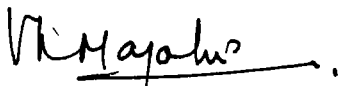
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3.10.2002, which is pending consideration.

3. At this stage when the representation of the applicant is still pending, we deem it unnecessary to express any opinion on the merits of the case.

4. It is directed that respondent No.1 to look into the representation of applicant No.1 and pass a speaking order in this regard in accordance with law. The said exercise may be completed preferably within six months from the date of receipt of a copy of this order.

5. The OA is disposed of accordingly. No costs.



(V.K. Majotra)
Member (A)



(V.S. Aggarwal)
Chairman

cc.